

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

(Southern Zone)

Original Application No.50 of 2017 (SZ)

(W.P.No.43839 of 2016 transferred to the National Green Tribunal from the file of the Hon'ble High Court of Judicature at Madras)

IN THE MATTER OF

Arappor Iyakkam  
Represented by Jayaram Venkatesan,  
Managing Trustee  
140 A, Rukmini Laksmipathy Salai,  
Egmore, Chennai.

... Applicant(s)

Versus

1. Government of Tamil Nadu,  
Represented by its Secretary to Government,  
Public Works Department,  
Secretariat,  
Chennai - 600009.

2. Principal Secretary,  
Municipal Administration & Water Supply Department,  
Government of Tamil Nadu,  
Secretariat,  
Chennai - 600 009.

3. Managing Director,  
Chennai Metropolitan Water Supply and Sewerage Board,  
No.1, Pumping Station Road,  
Chindadripet,  
Chennai - 600 002.

4. The Commissioner  
Greater Chennai Corporation,  
Ripon Buildings,  
Chennai - 600 003.

5. The Managing Director  
Chennai Metro Rail Limited,  
Admin Buildings, CMRL Depot,  
Poonamallee High Road,  
Koyambedu,  
Chennai - 600 107.

... Respondents

  
REGIONAL DEPUTY COMMISSIONER (CENTRAL)  
GREATER CHENNAI CORPORATION

**ADDITIONAL REPORT FILED ON BEHALF OF  
GREATER CHENNAI CORPORATION**

I, Sharanya Ari, I.A.S., Hindu aged about 31 years, the Regional Deputy Commissioner (Central), Greater Chennai Corporation, having office at No.36B, Pulla Avenue, Shenoy Nagar, Chennai - 600 030, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Regional Deputy Commissioner (Central), Greater Chennai Corporation and as such am well acquainted with the facts of the case from the available records and I am filing this additional report on behalf of Greater Chennai Corporation as per the order of this Hon'ble Tribunal.
2. I submit that the earlier reports filed on behalf of Greater Chennai Corporation may be read as part and parcel of this joint inspection report.
3. I submit that when the above case came up for hearing on 16.06.2021 this Hon'ble Court has passed an order as follows:-

***"...12. Further, it is not clear as to whether the eco-park that they proposed to establish is within the pond area or outside the FTL of the pond area and whether the present proposal for eco-park in Villivakkam Lake will affect the water spread area of the Villivakkam Lake.***

***13. The Greater Chennai Corporation is directed to give a detailed report regarding the manner in which the eco-park is going to be established in Villivakkam as part of rejuvenation project of Villivakkam Lake and other eco-restoration systems which incorporate biological park and eco-park as part of restoration of water bodies. It may also be stated whether the proposed activities do not result in shrinkage of water storage capacity.***

  
REGIONAL DEPUTY COMMISSIONER (CENTRAL),  
GREATER CHENNAI CORPORATION

14. The CMWSSB is also directed to submit a detailed report regarding the necessity of establishing the Tertiary Treatment Ultra Filtration Plant in this area, if they have already having an alternate effective treatment process of dealing the sewage generated in Villivakkam & SIDCO Nagar areas. They are also directed to ascertain as to whether this can be shifted to any other place or other than water spread area or tank area so as to provide maximum area for restoration of the water body which is required for the purpose of protecting the eco-system and also to avoid future flood being happening in that area.

15. The Greater Chennai Corporation as well as the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) are directed to file further reports clarifying these aspects to this Tribunal before the next hearing date.

16. The committee is also directed to ascertain these facts and come with a recommendation of alternate place for the proposed Tertiary Treatment Ultra Filtration Plant proposed to be established by the CMWSSB so as to provide maximum area for lake to improve its storage capacity.....”

4. I submit that the Greater Chennai Corporation has increased the storage capacity of the existing Villivakkam lake by deepening the pond by 5 mts i.e., from the existing depth of 1-1.5 mts to 6.5 mts depth (**10.50 mts MSL to 4.00 mts MSL**), which would increase the capacity of the tank to 2,90,000 cu.m. from 20000 cu.m. The proposal of eco-park in the Villivakkam lake will not affect the water spread area. Further due to increase in the capacity of the lake, it will act as rain water recharging facility in that vicinity by increasing the ground water table.

5. I submit that the total area of the Villivakkam Lake handed over to the Greater Chennai Corporation is 1,11,265 sq.m. (27.5 Acres) and

  
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P.T.RAMADEVI  
Counsel for Chennai Corporation